## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.S.P. No. 135/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2017

NAME OF THE PARTIES: M/s. IOT Engineering & Construction Services Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
) =	Sunila Chavan ilb. Shruti Kelji	Adv. for Peitioner	Savan

## <u>Order</u> CSP No.135/230-232/NCLT/MB/MAH/2017

As the Petitioner Counsel stated that no direction has been given for taking out the public notice advertisement, notice to creditors, the Petitioner is hereby directed to issue public notice in newspapers and notice to the creditors in compliance of the provisions of the Companies Act 2013, notice to the secured and unsecured Creditors in accordance with the provisions of Compromise of Arrangement Rules.

List this matter for hearing on 6.4.2017.

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-V. NALLASENAPATHY Member (Technical)